

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA

CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 23.8.1979


NOTIFICATION
(INCOME TAX)

No. 2981 (F.No.261/7/79-ITJ): In exercise of the powers conferred by sub-section(1) of Section 121A of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf the Central Board of Direct Taxes hereby makes the following amendments in the Schedule appended to its Notification No.2471 (F.No.261/22/78-ITJ) dated 18.8.1978, in Notification No. 2581 (F.No. 261/22/78-ITJ) dated 15.11.1978 and Notification No. 2637 (F.No.261/22/78-ITJ) dated 4.1.1979.

In the said schedule the following alteration shall be made:

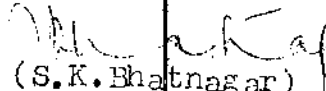
Sr. No.	Charge with Headquarters	Income-tax Circles and Wards added
4.	Commissioner(Appeals) Rajkot.	Entry at Sr.No.13 shall be added as under: 13. Central Circle, Rajkot.

This notification shall take effect from 1.9.1979


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:

1. Commissioner of Income-tax, Gujarat(Central), Ahmedabad.. 15 copies.
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4. Ad-VI-Section/E.D.Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.